

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.208 - **CP(IB)/50(AHM)2021**
With
ITEM No.209 - **IA/603(AHM)2021**
ITEM No.210 - **IA/1399(AHM)2023**

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s.

Bhavesh Prataprai Gandhi
(Personal Gaurantor)

.....Respondent

Order delivered on: 03/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Bijal Chatrapati, Adv. a.w Mr. Siddhartha Sinha

For the Respondent

:Mr. Navin Pahwa, Sr. Adv. a.w Mr. Maulik Nanavati, RP

in person

:Mr. S K Agarwal

For the RP

:Mr. Pratik Thakkar, Adv.

ORDER

CP(IB)/50(AHM)2021, IA/603(AHM)2021 & IA/1399(AHM)2023

Heard Ld. Counsels for the parties.

It is seen from the record that order dated 08.12.2023 has not been complied by the respondent. Ld. Counsel for the respondent submitted that matter is fixed for hearing today before Hon'ble NCLAT & OTS proposal is given to the Bank and they are considering the same. He is directed to file orders if any passed in this regard, clarifying the status of guarantee issued on both the matters.

List for hearing as priority on 06.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)